

ACT NO. XI OF 1895.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL,
(Received the assent of the Governor General on the 7th March, 1895.)

An Act to remove certain doubts as to the validity of certain proceedings and acts of certain officers of the Pegu and Tenasserim Divisions in Lower Burma and to prevent their being raised in the future.

WHEREAS doubts exist as to the validity of certain proceedings and acts heretofore held or done by certain officers of the Pegu and Tenasserim Divisions, respectively, in Lower Burma, on the ground that such proceedings and acts were not held or done within the sessions division, district, sub-division, township, registration district or sub-district to which the officer holding the proceeding or doing the act was appointed;

And whereas it is expedient to remove such doubts and to prevent their being raised in the future;

It is hereby enacted as follows:—

1. All proceedings and acts heretofore held or done, or which may hereafter be held or done,—

(a) by the Commissioner or Sessions Judge of the Pegu Division and by the Deputy Commissioner and other Magistrates or officers of the Hanthawaddy District within the precincts of their respective courts and offices in the Rangoon Town District, and

(b) by the Commissioner or Sessions Judge of the Tenasserim Division and by the Deputy Commissioner and other Magistrates or officers

Validating certain proceedings and acts of certain officers in the Pegu and Tenasserim Divisions of Lower Burma.

officers of the Amherst District within the precincts of their respective courts and offices in the Moulmein Town District and the Moulmein Town Sub-division of the Amherst District,

shall be deemed to have been held or done within the sessions division, district, sub-division, township, registration district or sub-district to which the officer holding the proceeding or doing the act was or shall have been appointed, and the court or office in which a proceeding or act has been or shall be held or done by any such officer shall be deemed to have been or to be within the sessions division, district, sub-division, township, registration district or sub-district in which the officer exercised or shall exercise jurisdiction.